CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 03.07.2013

<u>CP No.</u> 14/2013 (OA No. 730/2012)

None present for petitioner.

Mr. Anupam Agarwal, counsel for respondents.

Heard learned counsel for the respondents. This Tribunal vide its order dated 09.11.2012 passed in OA No. 730/2012 had directed the respondents to decide the representation of the applicant by passing a reasoned and speaking order.

Learned counsel for the respondents submitted that the representation of the applicant has been decided by the respondents by passing a speaking order dated 15.03.2013 (Annexure CPR/1).

In view of the submissions made by the learned counsel for the respondents, we are fully satisfied that the compliance of the order dated 09.11.2012 passed by this Bench of the Tribunal in OA No. 730/2012 has been made. Hence, the Contempt Petition does not survive more and it is dismissed accordingly. Notices issued earlier to the respondents are discharged.

However, it is made clear that if the applicant still has any grievance, he is at liberty to approach the appropriate authority / forum.

(S.K. KAUSHIK)

(ANIL KUMAR) JUDICIAL MEMBER ADMINISTRATIVE MEMBER

<u>Kumawat</u>